

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.248
CP/14(AHM)2023

Proceedings under Section 272 of the Co. Act, 2013

IN THE MATTER OF:

Total Refractories Private Limited

.....Applicant

.....Respondent

Order delivered on: 18/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. M. A. Gogia, Adv.

For the RoC : Ms. Rupa Sutar, Dy. RoC

For the Income Tax : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.

For the RD : Mr. Shiv Pal Singh

ORDER

RD submitted that they have no role in the matter, hence, reply is not required. RoC & Income Tax have filed their reports. Heard Ld. Counsel for the applicant. She is directed to file written submissions of updated financial statements upto 31.03.2024.

List for further consideration on 20.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)